

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104

IB-936/PB/2018

New IA/3609/2024

IN THE MATTER OF:

Sanjeev Memorial Foundation

.....Applicant

Vs.

Kamrup Housing Projects Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Shyam Arora, RP with Ms. Khushboo Kumari,
Ms. Purnima Saini, Advs.

For the GNIDA : Mr. U N Singh, Adv.

For the SRA : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

ORDER

New IA/3609/2024:-

This is an application filed under Section 60(5) of the IBC, 2016, seeking direction to remand back the Resolution Plan for the re-consideration of the CoC in the light of the judgment of the Hon'ble Supreme Court in Greater Noida Industrial Development Authority Vs. Prabhjit Singh Soni and Anr. Heard the submissions made by the Ld. Counsel on behalf of the Resolution

Professional. Ld. Counsel on behalf of the Greater NOIDA is present on the basis of advance notice and accepts notice for filing their response to this application. List this application on **22.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)